



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार /Government of India



DIRECTION

New Delhi, dated the 02nd January, 2020

Subject: Direction under Section 13, read with sub-clause (i) of clause (b) of sub-section (1) of Section 11, of the Telecom Regulatory Authority of India Act, 1997 to implement Green Technology in the Telecom Sector and submission of the Carbon Footprint Report.

F. No. 815-3/2012-TD: WHEREAS, the Department of Telecommunications (hereinafter referred to as the "DoT") issued directions on Implementation of Green Technologies in Telecom Sector vide its letter number 820-01/2006-LR (Vol-II)Pt. dated 16.01.2012 to all Internet Service Providers directing them to, *inter-alia*, declare the carbon footprint of their network operations to Telecom Regulatory Authority of India (hereinafter referred to as the "Authority").

2. AND WHEREAS, the Authority issued a direction vide F. No.815-3/2012-TD dated 14.11.2013 to all Internet Service Providers directing them to comply with the provisions of DoT's above said directions dated 16.01.2012 and reiterated therein the manner and time period for reporting of Carbon Footprint Report to the Authority.

3. AND WHEREAS, in pursuance of DoT's communication dated 23.11.2015 the Authority issued recommendations on "Approach towards Sustainable Telecommunications" on 23.10.2017, to achieve the objectives of Green Telecom and reduce the carbon footprint in the telecom sector. Government of India considered the said recommendations of the Authority and accordingly, issued Direction No. 20-271/2010-AS-I, Vol-II dated 15.05.2019 to all Basic, CMTS, UASL, Unified License and UL (VNO) Licensees prescribing therein the manner and time period for reporting the Carbon Footprint of their network operation to DGT Wing of DoT in the proforma as per Annexure attached therein.

4. AND WHEREAS, in view of the aforesaid Direction No. 20-271/2010-AS-I, Vol-II dated 15.05.2019 issued by the Department of Telecommunications, the Direction dated 14.11.2013 issued by the Authority has become infructuous.

5. NOW THEREFORE, in exercise of the powers conferred upon it under Section 13, read with sub-clause (i) of clause (b) of sub-section (1) of Section 11, of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby withdraws its direction F. No.815-3/2012-TD dated 14.11.2013.


(U.K. Srivastava)

Pr. Advisor (Networks, Spectrum & Licensing)

To,
All Internet Service Providers.